

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL No. 126 OF 2017 &
IA NO. 333 OF 2017**

Dated: 10th July, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

**Haryana Power Purchase Centre ...Appellant(s)
Vs.
Gemco Energy Limited, Faridabad & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Varun Pathak
Ms. Pooja Nuwal for R-1

ORDER

Admit. Issue notice to the Respondents returnable on 07.09.2017.
Mr. Varun Pathak takes notice on behalf of Respondent No.1
and seeks four weeks time to file reply. Dasti, in addition, is permitted.

List the matter on **07.09.2017**. In the meantime, learned counsel for
the respondents may file reply on or before 16.08.2017 after serving copy
on the other side. Thereafter, rejoinder may be filed on or before
31.08.2017 after serving copy on the other side.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**

ts/kt